## THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET



T. APPLICATION NO.: 01/2003 in CPA No.181/94)

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

13.10.2004

None is present for the applicant. Mr. Kapil Mathur counsel for the respondents.

From the order sheet it is apparent that none has appeared on behalf of the applicant on 15.09.2004 & 23.09.2004. When the matter was listed on 23.09.2004 it was made clear that in case no appearance is made on behalf of the applicant on the next date, it will be presumed that the applicant is not interested in matter and this Tribunal will pursuing the order on that date and the matter was appropriate adjourned to 13.10.2004.

None has appeared on behalf of the applicant even today.

It is a case where the applicant was compulsory retired, against which order initially a civil suit was filed in the Trial Court. The Trial Court has affirmed the order passed by the respondents. Thereafter, the applicant filed appeal before the Session Judge, Ajmer. Thereafter, the Subsequently, the case was transferred to this Tribunal Ιt under these a service matter. was matter registered circumstances, the was as No.1/2003. Since the applicant has been compulsory retired from service w.e.f. 01.10.1980, it appears that the applicant has lost interest in pursuing the matter. Accordingly, the TA is dismissed for non prosecution.

(A. K. BHANDART)
MEMBER (A)

(M. L. CHAUHAN) MEMBER (J)

5-42 1749,1750 6-12 1749,1750